

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No. 220 – IA/730(AHM)2024  
ITEM No. 221 – IA/816(AHM)2024  
In  
C.P.(IB)/59(AHM)2021

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s.

Navin Kumar Tayal  
(Personal Gaurantor)

.....Respondent

**Order delivered on: 03/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Nipun Singhvi Advocate a/w.  
: Mr. Vishal Dave, Advocate  
For the Respondent : Mr. Harmish Vora, Advocate

**ORDER**  
**(Hybrid Mode)**

**IA/730(AHM)2024 & IA/816(AHM)2024**

Learned Counsel appearing for the respondent again seeks time to file physical copy of the reply which is stated to be filed in IA/816/2024 only on yesterday, no reply has been filed in IA/730/2024.

At the request of the learned Counsel for the Respondent / Guarantor, matter again adjourned as we have recorded last opportunity on the last date of hearing.

Re-list on 08.07.2024.

**-Sd-**  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**